



2025:DHC:6212-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 28.07.2025

+ W.P.(C) 2771/2025 & CM APPL. 13174/2025, CM APPL. 18318/2025, CM APPL. 18345/2025
NIRANJAN KUMAR AND ORS

.....Petitioners

Through: Mr.R K Sinha, Ms.Anam
Kamil, Mr.Shrikant Prasad, and
Mr.Ashish Pradhan, Adv.

versus

UNION OF INDIA AND ORS.

.....Respondents

Through: Mr.R.V. Sinha, Sr.CGC with
Mr.A.S. Singh, Ms.Shriya
Sharma and Mr.Vivek Nagar,
Adv.
Mr.Amitesh Kumar, Ms.Priti
Kumari and Ms.Mrinal Kishor,
Adv. for applicant
Mr.Akshit Pradhan, Mr.Utkarsh
Malviya and Mr.Aakrist Goyal,
Adv. for applicants in CM No.
18318/2025

CORAM:
HON'BLE MR. JUSTICE NAVIN CHAWLA
HON'BLE MS. JUSTICE MADHU JAIN

NAVIN CHAWLA, J. (ORAL)

1. This petition has been filed by the petitioners, challenging the Order dated 14.02.2025 passed by the learned Central Administrative Tribunal, Principal Bench, New Delhi (hereinafter referred to as



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rendered infructuous.

NAVIN CHAWLA, J

MADHU JAIN, J

JULY 28, 2025/ns